

Ratio of aircraft engineers in AI

1884. SHRI C.M. RAMESH: Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the ratio of aircraft and engineers in Air India (AI) to the total staff strength;
- (b) the ratio of aircraft and engineers in other private airlines, airline-wise;
- (c) the world's average aircraft and engineer ratio;
- (d) whether it is a fact that aircraft and engineer ratio in Air India is more; and
- (e) if so, the reasons therefor and how AI is planning to utilize their services?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI K. C. VENUGOPAL): (a) to (e) The information is being collected and will be laid on the Table of the House.

Impact of manpower shortage on direct tax collection

1885. DR. T.N. SEEMA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has been alerted by the Income Tax Gazetted Officers Association that the Government's direct tax collections could fall short of the budget target by about Rs. 25,000 crores due to shortage of manpower;
- (b) if so, the reaction of Government thereto;
- (c) whether Government knows that the biggest impediment to the proper functioning of the IT department is the severe shortage of officers and staff;
- (d) if so, the details thereof; and
- (e) if not, the details of average number of individuals and companies scrutiny cases handled by each Assessing Officer of the IT department annually?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JESUDASU SEELAM): (a) to (d) The Government is aware that a severe shortage of manpower affects revenue collection. With a view to augmenting the strength of Officers and Staff, the Government has recently approved Cadre Re-Structuring of the Income Tax Department whereby a total of 20,751 additional posts in various cadres have been created.

(e) Does not arise.

**Tie-up of private insurance companies with
public sector banks**

1886. SHRI D. RAJA: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some private insurance companies have made tie ups with Public Sector Banks to do the life insurance business;

(b) if so, the names of such insurance companies and respective public sector banks;

(c) whether it is also a fact that the private life insurance companies have sold their equity shares at a very undervalued price to the public sector banks with which the tie up agreement is made; and

(d) if so, what are the IRDA guidelines on such transfer of shares and what action has been taken by IRDA to check such malpractices?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) Yes, Sir. The Insurance Regulatory and Development Authority (IRDA) has informed that Public Sector Banks have tie-ups with insurance companies to do business. The list of private insurance companies that have tie ups with Public Sector Banks to do the life insurance business is detailed in Annex.

(c) and (d) IRDA has further informed that Section 6A 4(b) of the Insurance Act, 1938 prescribes norms for transfer of shares by a public company carrying on insurance business. The Authority has also laid down guidelines in this regard *vide* Circular No. IRDA/F&A/CIR/DRSH/183/08/2011 dated August 11, 2011.